

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2707  
ANSWERED ON:01.08.2017  
Manufacturing of Illegal Arms  
Singh Prof. Sadhu

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether illegal arms manufacturing have been unearthed in various parts of the country including Punjab and Uttar Pradesh;
- (b) if so, the details thereof;
- (c) whether a number of persons have been arrested for arms trafficking business;
- (d) if so, the details thereof, during each of the last three years and the current year, State-wise; and
- (e) the steps taken by the Government to curb the manufacturing of illegal arms in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)

- (a) and (b): Yes, Madam, some instances of manufacturing of illegal arms have been reported from different parts of the country.
- (c) and (d): As per data collected from States/UTs by National Crime Records Bureau (NCRB), details on State/UT-wise regarding persons arrested (PAR) under the Arms Act, 1959 during 2014-16\* is enclosed as Annexure I.

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(e): As per the seventh Schedule to the Constitution of India, "Police and Public order" are State subjects. The compliance of various provisions of the Arms Act, 1959 is the responsibility of all concerned, in particular, the State Governments/UTs. The Arms Act, 1959 has elaborate regulatory provisions, under Section 19 to 25 of the Act, to curb illegal trade in firearms. Under the Act, in addition to the State Police Authorities, personnel of Central Armed Police Forces have been empowered to search and seize arms and ammunition, illegally held/ traded by any person. From time to time, concerned agencies take necessary action to check violation of these Acts. The Union Government has issued advisories to States/UTs from time to time to take strict action against the offenders.

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